

bers also came and saw me about it. This is about the 'Bandh' that is continuing where the Government itself is participating and stopping the air-lines, trains, post offices and other things. (*Interruption*) Now, about discussion, I cannot say anything because the Business Advisory Committee has to meet and go into both the demands. Therefore, when the Business Advisory Committee meet they will consider it. After all, it is the Business Advisory Committee and the Government who will have to take a decision. Yesterday some information was given but immediately Members wanted to express their opinion that Government can give better information. In view of the serious thing that is happening any information that can be given any time would be welcome and hon. Members would like to know what is happening and that is the position there. (*Interruption*) Now, Papers Laid on the Table.

SHRI S. M. BANERJEE : *rose*—

MR. SPEAKER ; Not now; he may please write to me.

12-2 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE COMMITTEE ON UNTOUCHABILITY

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (Dr. (SHRIMATI) PHULREN GUHA) : Sir, I beg to lay on the Table a copy of the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Parts I—V) along with connected documents. [*Placed in Library. See No. LT-668/69*]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 765 (English version) and G.S.R. 766 (Hindi version) published in Gazette of India dated

the 6th March, 1969, under section 12A of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT—669/69*]

12-03 hrs.

STATEMENT RE. STRIKE BY DOCTORS OF DELHI HOSPITALS

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : Mr. Speaker, Sir, Hon. Members are aware that both the Government of India and the Delhi Administration have gone to the farthest extent of holding out assurance to the striking junior doctors for redressal of their just grievances and have refrained from taking any action so far in the hope that the doctors would realise their responsibility to the public and would not prolong the suffering of the people any more. The Members of the Action Committee first met Shri Vijay Kumar Malhotra and later were with me yesterday evening and after discussion for one and a half hours, with the consent of both of us, an understanding was reached to the following effect:—

- "1. Doctors would resume work.
2. The Delhi Administration would allow Dr. Bhatnagar and Dr. Mishra to withdraw their resignations and would institute an enquiry into the charges against them. During the period of the enquiry, both the doctors would be suspended. The three doctors of Willingdon Hospital, viz., Dr. Geol, Dr. Sethi and Dr. Sharma, would be treated on similar lines. In respect of the rest of their demands, it was agreed that final decisions would be taken in two months by Government of India."

Hon. Members will please see from the terms of the understanding that we have done

[Shri K. K. Shah]  
everything to accommodate the striking junior doctors.

Two members of the Action Committee came and reported to me early this morning that their efforts to get the understanding ratified by the General Body and had not succeeded.

In the circumstances, I regret to inform the House that having exhausted all avenues of persuading the striking junior doctors to resume duty, Government have had no alternative but to issue a Notification under the Essential Service Maintenance Act, 1968, and Prohibitory Order thereunder in the public interest in consultation with the Delhi Administration. A copy of each of the Notification and the Prohibitory Order is placed on the Table of the House. [Notification No. S.O. 1417, dated 10th April, 1969 and Prohibitory Order No. S.O. 1418, dated the 10th April 1969 [Placed in Library. See No. LT 670/69].

SHRI S. M. BANERJEE (Kanpur) : They are being bullied. (*Interruption*)

SHRI K. K. SHAH : I hope, even now the striking doctors would accept our assurances and resume duty forthwith. (*Interruption*)

SHRI VASUDEVAN NAIR (Peermade) : Under threat of your orders ?

SHRI K. K. SHAH : I also take this opportunity once again to thank the senior doctors, Members of Parliament belonging to all parties, the public and the Press for their cooperation and understanding.

12.05 hrs.

MOTION UNDER RULE 388 RE. CONSTITUTION (TWENTY-SECOND AMENDMENT) Bill

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I beg to move :

"That rule 338 of Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for

leave to introduce, and taking into consideration of the Constitution (Twenty-second Amendment) Bill, 1969, be suspended." (*Interruption*)

MR. SPEAKER : Shri Daschowdhury... (*Interruptions*).

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : Sir, the question of suspension of Rule 338 of the Rules of Procedure can only come if we find that the withdrawal is proper and in order. I beg to submit, with respect to this august House, that the withdrawal that was made the other day, on the 2nd April, is not in order. Hence my Point of Order. I draw your kind attention to Rule 339. Rule 339 (1) says :

A member who has made a motion may withdraw the same by leave of the House.

Now, Rule 339 (2) says :

The leave shall be signified not upon question but by the Speaker taking the pleasure of the House. The Speaker shall ask : Is it your pleasure that the motion be withdrawn ?

If no one dissents, the Speaker shall say :

(I want to emphasise the word shall in two places).

"The motion is by leave withdrawn."

Now, I beg to refer to the proceedings that were taken down on the 2nd April. I am quoting from that. You put the question as follows :

"The questions is :

"That leave be granted to withdraw the Constitution (Twenty-second Amendment), Bill, 1968 as reported by the Joint Committee, which is pending in the Lok Sabha."

Then it says :

"The motion was adopted."